## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH** KOLKATA

C.P.(IB) No.548/KB2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th December 2017, 10.30 A.M.

Name	of the Company	Mitcon Cinsultancy & Er HPCL Biofuels Ltd.	ngineering Services LtdVersu	S-
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. HS Debaleeua Gauguly, adv ] operational creditor Dgauguly
MS Tutul Das, Adv. J operational creditor Dgauguly
5.12.17.

Mr PRASON MOKHERJEE ABUSCHE Corporate Deblor P. Mukhaye

MR DEEPAK AGARWAL

S. 12.17.

Ld. Counsel for the operational creditor and the corporate debtor are present.

Corporate debtor has not filed any reply inspite of time was given. Ld. Counsel for the corporate debtor requested that further time may be granted for filing reply. Sufficient time has been given, therefore, no further time can be granted.

Heard. Reserved for order.

(Jinan K.R.) Member (I)

(V.P.Singh) Member (I)